(ver)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

## CA 588/92.

Dt. of Order: 26-10-92.

- 1. Anipeddi Satya Kumar
- 2. Kuthumu Kurmarao
- 3. Gadikoyya Manikya Rao
- 4. Ithi Raju
- 5. Illapu Appalaswamy
- 6. Mukata Appalanaidu
- 7. Midathada Amanda Rao
- 8. Chadaram Suribabu
- 9. Chikkala Venkateswara Rao
- 10.Moorkoth Rameshan
- 11.Edibilli Joga Rao
- 12.Madani Manikyam
- 13.Pilla Veera Surya Prakasha Rao
- 14.Lanka Gopata Krishna
- 15.Ghanta Koteswara Rao
- 16.Kota Surya Prakasha Rao
- 17.Bandaru Nookaraju
- 18.Polineni <sup>S</sup>hanmugam
- 19.Kotni Sreenivasa Rao
- 20.Uppalapathi Narasimha Rao
- 21.Koppula Prasad Kumar
- 23.Reddia Shoolaka Rao
- 24. Varri Venku Naidu
- 25.Rasananda Sahoo
- 26.Dhadi Biswal
- 27.Gullipalli Ananda Rao
- 28. Mudishi Gandhi
- 29.Nekkanti Raja Rao
- an Dagari Sudhakar

....Applicants

Vs.

Union of India rep; by

- 1. The Secretary to Govt. Ministry of Defence, New Delhi.
- 2. The Chief of maval Staff, Naval Head Quarters, New Delhi.
- 3. Flag Officer, Commanding-in-chief, Eastern Naval Command, Visakhapatnam-14.

5. Controller of Defence Accounts (N), No.1 Caoprago Rd, Bombay.

THE.



6. Area Accounts Officer, Assistant Controller of Defence Accounts (N), NAD Kotha Road, Visakhapatnam-530 009.

....Respondents

Counsel for the Applicants : Shri

Shri K.S.R.Anjaneyulu

Counsel for the Respondents :

Shri N.V.Ramana, Addl.CGSC

## CORAM:

THE HON'BLE SHRI REBALASUBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Divn. Bench delivered by Hon'ble Sri R.Balasubramanian, Member (A) ).

Misceltaneous Application No.753/92 is filed seeking permission to add additional applicants stating that all the applicants are similarly placed in all manners. Hence MA 753/92 is allowed.

2. On the Griginal Application Sri N.V.Ramana, Addl.

CGSC states that the relief prayed for i.e. payment of

Overtime Allowance on the basis of existing scales instead

of old scales has been recommended to the competent authority and is under consideration of the competent authority.

He also indicates that there is every likelyhood of a

favourable consideration and then the O.A. may become infructuous. Under these circumstances, we dispose of the

application as unnecessary at this stage.

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...Э.



If the applicants feel still aggrieved by the final Э. orders passed by the competent authority, they will be at liberty to approach this Tribunal afresh. Accordingly O.A. is disposed-of Quith no order as to costs.

(R.BALAS UBRAMANIAN) Member (A)

Member

Dictated in Open Court.

Dy. N Registrar

avl/

2.

- The Chief of Naval Staff, Naval Head Quarters, New Delhi.
- 3. Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam-14.
- Admiral Superintendent, Naval Dock Yard, Visakhapatnam-14.
- Controller of Defence Accounts (N) No.1 Caoprago road, Bombay.
- Area Accounts Officer, Assistant Controller of Defence Account
- 7. One copy to Sri. K.S.R. Anjaneyulu, advocate, CAT, Hyd.
- 8. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
- 9. One spare copy.

Rsm/-

TYPED BY  $\mathcal{O}_{\mathcal{N}}$ COMPARED BY CHECKED BY APPROVED BY IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD THE HON BLE MR ANDTHE HON'BLE MR.R.BALASUBRAMANIAN:M(A) THE HON BLE MR.T. CHANDRASEKHAR REDDY: M(JUDL) AND THE HON'BLE MR.C.J.ROY : MEMBER(JUDL) 26/10/ ORDER JUDGMENT: R.A. /C.A. /M.A.NA

Admitted and interim directions issued.

Allowed

Disposed of with difere Sommistrative Tribuna DESPATCH

Dismissed Dismissed as withdrawn

23 NOV 1992

Dismissed for defauffYDERABAD BENCH.

M.A.Ordered/Rejected

No orders as to costs.

pvm